GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION

Lok Sabha

UNSTARRED QUESTION NO.: 905 (TO BE ANSWERED ON THE 24th July 2025)

TECHNICAL LAPSE IN AIRCRAFT

905. SMT SAJDA AHMED Will the Minister of CIVIL AVIATION

be pleased to state:-

- (a) whether the Government has identified the specific technical lapse that led to the recent Air India flight crash in Ahmedabad;
- (b) if so, the details thereof including the name of the aircraft model involved and its maintenance status prior to the incident;
- (c) the immediate steps taken by the Government/the Directorate General of Civil Aviation (DGCA) to ensure passenger safety and accountability of the airline; and
- (d) whether the Government has announced any compensation for the victims and ordered a nationwide technical audit of aircraft and if so, the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION (Shri Murlidhar Mohol)

(a) to (d): An investigation has been ordered by the Director General, Aircraft Accident Investigation Bureau (AAIB) under Rule 11 of the Aircraft (Investigation of Accidents & Incidents) Rules, 2017 to determine the probable cause(s)/contributory factor(s) leading to accident of Air India flight AI-171 at Ahmedabad on 12.06.2025. The aircraft involved in the accident was Boeing B787-8 Dreamliner with registration no. VT-ANB.;

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A preliminary report on the accident has been published by AAIB on 12.07.2025 and is available on their website www.aaib.gov.in. The investigation is in progress.;

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The aircraft bearing registration VT-ANB underwent routine maintenance and safety inspections as per the approved maintenance program in compliance with DGCA regulations and the manufacturer's quidelines.

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DGCA has a structured surveillance and audit framework in place i.e. planned and unplanned surveillance of organization /aircraft, which includes regular and periodic audits, spot checks, night surveillance and ramp inspections across all operators, including continuous oversight of maintenance practices. In case there is a violation, DGCA takes enforcement action as per its Enforcement Policy and Procedure Manual.;

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Further, DGCA has issued General Safety Circular 01/2025 on 19 June 2025, which deals with comprehensive special audit to assess aviation ecosystem and strengthen aviation safety architecture.;

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Air India has informed that it has released an interim compensation of Rs. 25 Lakhs to the Next of Kin (NoK) of 128 deceased persons as on 18.07.2025. For the remaining deceased, the payment of interim compensation is in various stages of document submission by the NoK. The process for the final compensation will be initiated after the completion of disbursement of interim compensation.;

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Air India has also informed that the registration of the requisite Trust by TATA Sons has been completed on 18.07.2025 and the airline is in the process of initiating the requisite documentation and verification formalities to enable the disbursement of the voluntary ex gratia payment of Rs. 1 crore each to the Next of Kin (NoK) of deceased. Further, Air India is assisting families of the deceased and injured in various ways such as travel arrangements, accommodation, medical expenses, immediate cash payments to daily wage earners who are injured etc.;

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India has ratified the Montreal Convention, 1999 by making amendments to the Carriage by Air Act, 1972 in 2009 which interalia provides the liabilities of carriers for compensation in case of death, delay, damage or loss to persons, baggage or cargo for international carriage.;
